

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1439 of 2019

IN THE MATTER OF:

State Bank of India

....Appellant

Vs.

Venugopal Dhoot & Ors.

....Respondents

Present:

**For Appellant: Mr. Bishwajit Dubey, Ms. Surabhi Khattar and
Mr. Prafful Goyal, Advocates**

**For Respondent: Mr. Yashwardhan, Mr. Aakash Bhardwaj and Ms.
Kritika Nagpal, Advocates for R-1.
Ms. Misha and Ms. Moulshree Shukla, Advocates
for RP.**

ORDER

24.02.2020: It is represented on behalf of the Appellant that the instant Appeal has become an infructuous one.

Recording the aforesaid fact, the present Appeal is dismissed as an infructuous one, but without costs.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn